

**DIVISION BENCH**

**ITEM NO.129**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP No.84/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 2<sup>nd</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>M/S LYCORIN CARE PVT. LTD. V/S ROC, KANPUR.</b>
<b>UNDER SECTION</b>	<b>252 (3) OF COMPANIES ACT, 2013</b>

**THROUGH PHYSICAL/VIRTUAL HEARING:**

**ORDER**

- 1. Due to paucity of time, the matter could not be taken up for hearing and therefore, it is adjourned for 16<sup>th</sup> May, 2024.**
- 2. Meanwhile, pleadings if any, wherever pending be completed by the RoC as well as Income Tax Department with advance copies to be supplied to the opposite side.**

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**2<sup>nd</sup> May, 2024**

*Avaneesh Kumar Singh  
(Stenographer)*